

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 25/MP/2026

Subject : Petition under Sections 79(1) of the Electricity Act, 2003 and the CERC Conduct of Business Regulations, 2023, for seeking relief of under-recovery of fixed charges for NTPC's gas-based stations.

Petitioner : NTPC Limited (NTPC)

Respondent : National Load Dispatch Centre (NLDC) & Ors.

Date of Hearing : **13.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Siddharth Nigotia, Advocate, NTPC
Ms. Megharanjani, Advocate, NTPC
Ms. Devishi Gupta, Advocate, NTPC
Shri Aashish Anand Bernard, Advocate, MPPMCL
Shri Paramhans Sahani, Advocate, MPPMCL
Ms. Himani Dutta, NLDC

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the matter was last listed on 19.2.2026; however, no reply has been filed by any of the Respondents.

2. In response, the learned counsel for the Respondent, MPPMCL, submitted that no notice had been issued in the matter on that day as MPPMCL had, *inter alia*, raised an issue of maintainability of the present Petition and also sought deletion of its name from the array of parties.

3. The learned counsel for the Petitioner submitted that the Commission may, in that case, consider issuing a notice on both counts, maintainability as well as merits, directing the Respondents to file their comprehensive replies to the Petition.

4. After hearing the learned counsel for the parties, the Commission directed as under:

(a) Issue notice on maintainability as well as merits;



(b) The Respondents to file their comprehensive replies on maintainability as well as merits, if any, within four weeks, with a copy to the Petitioner, who may file its rejoinder(s) to the same, if any, within four weeks thereafter.

5. The Petition will be listed for hearing on **11.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)